

## ANNEXURE 6 I

## RECRUITMENT RULES FOR SYSTEM ANALYST CUM COMPUTER PROGRAMMER

IN MINISTRY: MINISTRY OF COMMERCE AND INDUSTRY  
DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION

## PATENT OFFICE UNDER THE CONTROL OF THE CONTROLLER GENERAL OF PATENTS, DESIGNS &amp; TRADEMARKS

Name of post	Number of post	Classification	Level in the Pay Matrix	Whether Selection or Nonselection post	Age limit for direct recruits
01	02	03	04	05	06
System Analyst cum Computer Programmer	05* (2018) *Subject to variation depending upon the workload	General Central Service Group -AØ Gazetted Non ó Ministerial	Level 10 in Pay Matrix	Not applicable	Not exceeding 35 years. (Relaxable for Government Servants up to five years in accordance with the instructions or orders issued by the Central Government.) Note: The crucial date for determining the age-limit shall be the closing date for receipt of applications from candidates in India and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Jammu & Kashmir State, Lahul & Spiti district and Pangi sub division of Chamba district of Himachal Pradesh, Union Territories of Andaman & Nicobar Islands or Lakshdweep.

Educational and other qualifications required for direct recruits	Whether age and educational qualification prescribed for direct recruits will apply in the case of promotes	Period of probation if any	Method of recruitment whether by direct recruitment or by promotion or by deputation / absorption and percentage of vacancy to be filled by various methods
07	08	09	10
<p>(i) Masterø Degree in Computer Applications or M.Sc (Computer Science / Information Technology) from a recognized University / Institute; or B.E. / B.Tech in Computer Engineering / Computer Science / Computer Technology / Computer Science &amp; Engineering / Information Technology from a recognized University / Institute.</p> <p>(ii) Three years post qualification experience in (a) Dot Net framework or JAVA framework or PHP framework (b) Designing the application system along with development of testing modules in a Government Office / PSU / Autonomous Body / Statutory Body or in any recognized institution.</p> <p>Note 1:- Qualifications are relaxable at the discretion of the Union Public Service Commission in case of candidates, otherwise well qualified.</p> <p>Note 2:- The qualification regarding experience is relaxable at the discretion of the Union Public Service Commission, for reasons to be recorded in writing, in case of candidates belonging to Scheduled Caste /Scheduled Tribes, if, at any stage of selection the UPSC is of the opinion that sufficient number of candidates belonging to these communities possessing the requisite experience are not likely to be available to fill up the vacancies reserved for them.</p>	Not Applicable	Two years	Direct recruitment failing which by deputation (including short term contract)

In case of recruitment by promotion / deputation / absorption, grades from which promotion / deputation / absorption to be made.	If a Departmental Promotion Committee exists, what is its composition	Circumstances in which Union Public Service Commission is to be consulted in making recruitment.
11	12	13
<p><b>DEPUTATION (INCLUDING SHORT TERM CONTRACT):</b>  Officers of the Central Government or State Government or Union Territory Administration or Universities or Recognized Research Institutions or Public Sector Undertaking or Semi Government or Autonomous or Statutory Organizations -</p> <p>(a) (i) holding analogous posts on regular basis in the parent cadre or Department; or  (ii) with two years regular service rendered after appointment thereto on regular basis in the Level 8 in Pay Matrix or equivalent in the parent cadre or Department; or  (iii) with three years regular service rendered after appointment thereto on regular basis in the Level 7 in Pay Matrix or equivalent in the parent cadre or Department; or  (iv) with eight years regular service rendered after appointment thereto on regular basis in in the Level 6 in Pay Matrix or equivalent in the parent cadre or Department; and</p> <p>(b) possessing the following educational qualifications and experience:</p> <p>(A) (I) Masters Degree in Computer Application or Computer Science or Master of Technology (with specialization in Computer Application) or Bachelor of Engineering or Bachelor of Technology in Computer Engineering or Computer Science or Computer Technology from a recognized University; and  (II) Two years experience of Electronic Data Processing work including experience of actual programming; Or</p> <p>(B) (I) Degree in Computer Applications or Computer Science or Degree in Electronics or Electronics and Communication Engineering from a recognized University or equivalent; and  (II) Three years experience of Electronic Data Processing out of which at least one year experience must be in actual programming; Or</p> <p>(C) (I) Masters Degree from a recognized University or equivalent or Degree in Engineering of a recognized University or equivalent; and  (II) Four years experience of Electronic Data Processing out of which at least two years experience must be in actual programming; Or</p> <p>(D) (I) A level Diploma under Department of Electronics Accreditation of Computer Course Programme or Post Graduate Diploma in Computer Application offered under University Programme or Post Polytechnic Diploma in Computer Application awarded by State Council of Technical Education or equivalent; and  (II) Four years experience of Electronic Data Processing work out of which at least two years experience must be in actual programming;</p> <p>Note 1 ó The period of deputation (including short term contract) including the period of deputation (including short term contract) in another ex-cadre post held immediately preceding this appointment in the same or some other organization or Department of the Central Government shall ordinarily not exceed three years.</p> <p>Note 2 ó The maximum age limit for appointment by deputation (including short term contract) shall not be exceeding 56 years as on the closing date of the receipt of applications.</p> <p>Note 3 ó For the purpose of appointment on deputation basis, the service rendered on a regular basis by an officer prior to the 1<sup>st</sup> day of January, 2006, the date from which the revised pay structure based on the recommendations of the Sixth Central Pay Commission has been extended shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the said Pay Commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common grade pay or pay scale, and where this benefit will extend only for the post for which that grade pay or pay scale is the normal replacement grade without any upgradation.</p>	<p>Group 'A' Departmental Confirmation Committee for considering confirmation:  (i) Joint Secretary (Administration, for O/o Controller General of Patents and Designs and Trade Marks) Department of Industrial Policy and Promotion - Chairman.  (ii) Controller General of Patents and Designs and Trade Marks ó Member.</p>	<p>Consultation with Union Public Service Commission is necessary while making appointment to the post on each occasion.</p>

